

F. No. 6-1/2006 WL-I(pt)  
GOVERNMENT OF INDIA  
MINISTRY OF ENVIRONMENT & FORESTS  
NATIONAL BOARD FOR WILDLIFE

PARYAVARAN BHAWAN,  
CGO COMPLEX, LODI ROAD,  
NEW DELHI-110003  
DATED: 14<sup>th</sup> September 2010.

NOTIFICATION

In exercise of the powers conferred by sub-section (1) of section 5B of the Wild Life (Protection) Act, 1972 (53 of 1972), read with rule 11 of the National Board for Wild Life Rules, 2003, the National Board for Wild Life hereby constitutes the Standing Committee of the National Board for Wild Life consisting of the following members, namely:-

1	Minister in charge of Environment & Forests	<b>Chairman</b>
2	Director General of Forests & Special Secretary, MOEF	Member
3	Director, Wildlife Institute of India, Dehradun	Member
4	Representative of Bombay Natural History Society (BNHS), Mumbai	Member
5	Representative of Satpuda Foundation, Amravati	Member
6	Representative of Nature Conservation Foundation, Mysore	Member
7	Shri Brijendra Singh	Member
8	Dr. M.K. Ranjitsinh	Member
9	Dr. Divyabhanusinh Chavda	Member
10	Dr. A.J.T. Johnsingh	Member
11	Ms. Prerna Bindra	Member
12	The Director, Wildlife Preservation.	<b>Member-Secretary</b>

## **2 Powers of the Standing Committee:-**

Subject to the general superintendence, direction and control of the National Board for Wild Life, the Standing Committee may exercise all the powers exercisable by the National Board for Wild Life under the Wild Life (Protection) Act, 1972 (53 of 1972) or the rules made there under, unless otherwise specified in this notification.

## **3 Duties and Functions of the Standing Committee: -**

The Standing Committee shall perform the following duties, namely : -

- i) to promote the conservation and development of wild life and forests by such measures as it thinks fit;
- ii) to advise the Central Government and the State Governments on the ways and means of promoting wild life conservation and effectively controlling poaching and illegal trade of wild life and its products;
- iii) to make recommendations on setting up of and management of National Parks, Sanctuaries and other Protected Areas and on matters relating to restriction of activities in those areas;
- iv) to carry out or cause to be carried out impact assessment of various projects and activities on wild life or its habitat;
- v) to review from time to time, the progress in the field of wild life conservation in the country and suggest measures for improvement thereto; and
- vi) to prepare and publish a status report on wild life in the country once in two years.

## **4 Meetings: -**

- i) The Standing Committee shall ordinarily meet once in three months at a place to be decided with the approval of the Chairman.
- ii) The Member-Secretary shall prepare agenda items for the meeting, obtain approval of the Chairman and circulate it to all members at least fifteen days prior to the date of such meeting.
- iii) The Member-Secretary shall prepare the minutes of the meeting and circulate it to all members within thirty days of the meeting after obtaining approval of the Chairman.
- iv) The Member-Secretary shall also initiate follow up action on the decisions of the Standing Committee.

**5 Disclosure of interest by members : –**

If any member of the Standing Committee or any member of his family has any interest in a proposal submitted for consideration of the Standing Committee, the member shall disclose the extent of his interest in the proposal.

**6 Presiding over the meetings of the Standing Committee: –**

The Chairman shall preside at every meeting of the Standing Committee at which he is present, and in his absence, the members present shall elect one of them to preside, at that meeting.

**7 Quorum: –**

- i) The quorum necessary for the transaction of business at a meeting of the Standing Committee shall be one-half of the total number of members.
- ii) If at any time there is no quorum, the Chairman or the person presiding over a meeting shall adjourn the meeting until there is a quorum.

**8 Record of business : –**

- i) The record of business transaction at every meeting of the Standing Committee shall be prepared by the Member- Secretary for approval by the Chairman or the Member presiding at such meeting.
- ii) When any business is transacted by circulation of papers, the Member-Secretary shall prepare a record of the business so transacted for approval by the Chairman of the Standing Committee permitting the circulation.
- iii) The record of business transacted at every meeting of the Standing Committee shall be approved and signed by the Chairman or the member presiding at such meeting, and the approved record of business shall be circulated to all the members.
- iv) All records shall be maintained by the Member - Secretary of items of business transacted by the Standing Committee or the committees, sub-committees, task forces, study groups or advisory bodies thereof.



**9 Delegation of powers to appoint Committees, etc :-**

- i) On behalf of the National Board for Wild Life, the Standing Committee may exercise its powers under sub section 3 of section 5-B of the Wild Life (Protection) Act, 1972 to constitute committees, sub committees, study groups, task forces or advisory bodies as may be necessary.
- ii) The Standing Committee shall also determine the terms of reference, tenure, membership and other related aspects as may be necessary in respect of such committees, sub committees, study groups, task forces or advisory bodies as may be constituted by it.



**(A. K. Srivastava)**  
**Inspector General of Forests(WL) &**  
**Director, Wildlife Preservation**